

referred to the Tribunals for adjudication.

(b) A total number of 94 FOCs were pending for consideration as on July 1, 1992. Of these 39 cases pertained to 1991 and the remaining 55 cases to 1992.

(c) Necessary steps have been initiated to consider the pending cases within a reasonable period of time.

[*Translation*]

Installed Capacity of Public Sector Undertakings

5348. SHRI RAM TAHAL CH-
OUDHARY: Will the PRIME MINISTER be pleased to state:

(a) the names of such undertakings of the Ministry which are not fully utilising their installed capacity;

(b) the reasons for the less utilisation of their installed capacities;

(c) whether this is one of the reasons for the sickness of public sector Undertakings; and

(d) the efforts being made by the Government to ensure the optimum utilisation of the installed capacities by these Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) The details of capacity utilisation of Central PSUs are given in volume 1 of the Public Enterprises survey, 1990-91 published by the Department of Public Enterprises and laid on the Table of the House, on 5-3-92.

(b) Poor order book position, shortage

of working capital, obsolete plant and machinery, shortage of power and shortage of raw materials, etc. are the major reasons for the less utilisation of installed capacities.

(c) Yes, Sir.

(d) The performance of these Undertakings is being reviewed by the Government from time to time with a view to bringing about an improvement in their performance through rationalisation of man-power, increased productivity, reduction in inventory and balancing investments, wherever possible, for better utilisation of facilities.

(*English*)

Industrial Disputes with Regional labour Commissioner, Dhanbad

5349. SHRI RAM CHANDRA DOME: Will the Minister of LABOUR be pleased to state:

(a) the number of industrial disputes dealt with by the Regional Labour Commissioner (Central) Dhanbad during each of the last three years;

(b) the number of cases with the regional Labour Commissioner (Central) pending till date; and

(c) the steps taken to speedy disposal of disputes?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The number of industrial disputes dealt with in the Dhanbad Region under the Regional Labour Commissioner (Central), Dhanbad during 1989, 1990 and 1991 were 2500, 2247 and 2516 respectively;

(b) In the Dhanbad Region 850 cases were pending as on 1.7.1992.

(c) The Conciliation Officers have been advised from time to time for speedy disposal of industrial disputes.

Delhi State Civil Supplies Corporation

5350. SHRISRIBALLAV PANIGRAHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to appoint a Committee to go into the working of the Delhi State Civil Supplies Corporation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRIKAMALUDDINAHMED): (a): No, Sir.

(b) Does not arise.

(c) The Delhi Administration has indicated that no facts or circumstances warranting such a study have been brought to its notice.

Industrial Accidents

5351. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of LABOUR be pleased to state:

(a) whether the industrial accidents have increased in the recent past;

(b) if so, the number of industrial accidents occurred during the last three years State-wise; and

(c) the steps the Government have taken to prevent such accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). The information is being collected and will be laid on the Table of the House.

Diversion and Resale of Coal

5352. SHRI RAM NAIK: Will the Minister of COAL be pleased to state:

(a) whether the Government have received complaints of diversion and resale of coal obtained by allottees;

(b) if so, the number, names of allottees and the quantity of coal involved, state-wise;

(c) the action taken/proposed to be taken against the above allottees; and

(d) whether the Government propose to blacklist the above allottees?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Coal Companies and also the Government have been receiving complaints about diversion of coal allotted to consumers for specific purpose. No centralised record of such organisations, factories or individuals who have diverted their quota of coal over a period of time is maintained in Ministry of Coal. The time and efforts required to collect and compile this information from all coal companies is likely to be substantial and may not be commensurate with the result sought to be achieved.

(c) and (d) Coal supplies to such consumers are stopped/ suspended by coal companies after proper enquiry, if they are found indulging in such malpractices. Following specific measures to check black-marketing of coal are also being taken:-

(i) Strict enforcement of the system so